

*funds for implementation of the strategy, the 1992 Turn Around Strategy could not be implemented. Subsequently, Government approved a revised Turn Around Plan for NTC in May 1995 which also could not be implemented due to non-approval of the same by BIFR and non-availability of funds by sale of surplus lands and assets required to finance the plan. Since the entire question of revival /rehabilitation of NTC mills was under re-examination, the question of release of production incentives by locating funds from the NRF after evaluation of the schemes implemented by the workers by Monitoring Committee could not be finalised. Presently, the rehabilitation scheme is dormant and the question of deciding the pending claims is being examined separately.*

[English]

#### **New Variety of Tobacco Seedling**

3761. DR. SANJAY SINH :

SHRI SATNAM SINGH KAINTH :

SHRI SODE RAMAIAH :

Will the Minister of COMMERCE be pleased to state :

(a) whether the Tobacco Board has scrutinised the application of US tobacco Multi-National Philip Morris/FTR for entry into India to make tobacco products ;

(b) if so, the details thereof;

(c) whether the Tobacco Board has given permission to Philip Morris to introduce new varieties of tobacco seedlings;

(d) if so, whether these new varieties of seedling have been tested by our experts;

(e) if so, the details of the proposal of Philip Morris on such aspects;

(f) whether the company has also sought mandatory membership with Tobacco Board; and

(g) if so, the details thereof and reaction of Government thereto?

THE MINISTER OF COMMERCE (SHRI RAMAKRISHNA HEGDE) : (a) and (b) Tobacco Board has not received any application from the US tobacco Multi National Philip Morris/ FTR for entry into India to make tobacco products. However, an application for Foreign Direct Investment in manufacture of cut tobacco, Research and Development of tobacco in India has been received from M/s FTR Holding, S.A. Switzerland, a holding company of M/s Philip Morris, USA.

(c) No, Sir.

(d) and (e) Do not arise.

(f) No, Sir.

(g) Does not arise.

#### **Debt Recovery Tribunals**

3762. SHRI BALRAM JAKHAR :

SHRI ABHAYSINH S. BHONSLE :

SHRI MOTILAL VORA :

SHRI SANDIPAN THORAT :

SHRI V.V. RAGHAVAN :

SHRI P.S. GADHAVI :

SHRI AJAY CHAKRABORTY :

SHRI ASHOK NAMDEORAO MOHOL :

Will the Minister of FINANCE be pleased to state:

(a) the details of Debt Recovery Tribunals established so far, State-wise;

(b) the total number of cases pending with each Tribunal ;

(c) whether the Government propose to set up more such tribunals in the near future ;

(d) if so, the details thereof; and

(e) the steps taken for speedy and efficient disposal of cases by these tribunals?

THE MINISTER OF FINANCE (SHRI YASHWANT SINHA) : (a) and (b) Details of Debts Recovery Tribunals (DRTs) established so far, States/Union Territories covered by them and total number of cases pending with each Tribunal as on 31.3.1999 is given in statement.

(c) to (e) Government have decided to set up five more DRTs as under :

Sl No.	Place of Tribunal	Jurisdiction
1.	Chandigarh	Himachal Pradesh, Punjab, Haryana and Union Territory of Chandigarh.
2.	Hyderabad	Andhra Pradesh
3.	Ernakulam	Kerala and Lakshadweep
4.	Cuttack	Orissa
5.	Allahabad	Uttar Pradesh